

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502

Appeal No. - 03/252/ND/2021

IN THE MATTER OF:

Agerson Telecommunications Pvt Ltd

V/s.

ROC

....Applicant

....Respondent

SECTION

U/s 252

Order delivered on 11.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

:

: Kunal Sharma and Zehra Khan, Standing Counsels and Shreya Choudhary, Advocate for Income Tax Department

ORDER

Ld. Counsel appearing for the Income Tax Deptt seeks adjournment to file the report. Since, several adjournments have already been given to the Income Tax Deptt to file the report and no report has been filed till today, therefore, right to file the report stands closed.

Heard the Ld. Counsel for the Applicant and ARoC. **Reserved for orders.**

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)